

C O N T E N T S

**Fifteenth Series, Vol.XIX, Eighth Session, 2011/1933 (Saka)
No.25, Wednesday, September 7, 2011/ Bhadra 16, 1933(Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Wednesday, September 7, 2011/ Bhadra 16, 1933(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

REFERENCE BY THE SPEAKER

Condemning the bomb blast which occurred outside the High Court of Delhi causing injuries to several persons and expressing sympathy to victims and their families

MADAM SPEAKER: Hon. Members, several persons have reportedly been injured in a bomb blast outside the Delhi High Court. The House expresses its deep sympathy to the victims and their families.

The House condemns this dastardly act. We expect the Government to give a Statement shortly.

11.02 hrs.

SUBMISSION BY MEMBERS

Re : Bomb blast outside the Delhi High Court

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I am sure that the entire House joins you in expressing similar sentiments over this dastardly act that has occurred outside the Delhi High Court today morning.

Madam, the entire country – what to talk of only this House – has to condemn such incidents. I can only say, Madam, that since this incident has just occurred only a little time back, the Government will try to make a Statement at 12 noon on this point.


श्री लाल कृष्ण आडवाणी (गांधीनगर): महोदया, अभी की घटना के बारे में आपने जो चिंता प्रकट की है और जो भृत्सना की है, मैं आपकी भावना से और सरकार की भावना से अपने को सहमत करता हूँ और मुझे लगता है कि वह घटना अभी चल ही रही है। घटना के बारे में हम टीवी पर देख रहे थे। कोर्ट में जो वकील पहुंचे थे, उन्होंने जो सूचना दी, उसके अनुसार यह एक बड़ा ब्लास्ट हुआ है। उसमें कितनी कैजुअल्टीज़ होती हैं उसका अनुमान अभी लगाना संभव नहीं है। अच्छा होगा कि हम विक्टिम्स की सिंपैथी में चिंता प्रकट करते हुए तब तक और सामान्य कार्यवाही न करें जब तक कि गृहमंत्री जी आ कर इस

सदन के माध्यम से देश को जो कुछ हुआ है, कितनी घटनाएं हुई हैं, क्या हुआ है, उसकी जानकारी दें पाएं। इसीलिए मुझे लगता है कि जहां पर कई बार लोग देखते हैं कि यह सदन किसी न किसी कारण से स्थगित हो जाता है, काम नहीं होता है, कार्यवाही नहीं चलती है, अगर आप उसमें सहमति दें तो तब तक हम और कोई कार्यवाही न करें जब तक गृहमंत्री जी आकर अधिकृत रूप से हमें जानकारी न दें। आप 12 बजे तक के लिए सदन को स्थगित कर दें। यह मेरा अनुरोध है।

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष जी क्या आज भी मुझे बोलने का मौका नहीं मिलेगा?

अध्यक्ष महोदया : आपको तो हमेशा ही बोलने का मौका दिया जाता है, आज भी मिलेगा। आप बोलिए।

श्री मुलायम सिंह यादव : अध्यक्ष महोदया, आपने इस घटना पर दुख प्रकट किया और निंदा भी की है, उससे हम सहमत हैं। आडवाणी साहब ने संक्षेप में सारी बातें कही हैं। हम सदन के सामने एक चिंता की बात जरूर रखना चाहते हैं। गृह मंत्री जी बयान जरूर दें और उस बयान में मैं अभी से कहना चाहता हूँ कि इस संबंध में जरूर बताएं कि आखिर विदेशी आकर देश में बस जाते हैं, घटना भी कर देते हैं और घटना कर के सुरक्षित वापस चले जाते हैं या छुप जाते हैं। इसका कारण क्या है? इस पर हमें, आपको और पूरे सदन को गंभीरता से विचार करना चाहिए। ऐसे में हम कोई राजनीति नहीं करना चाहते हैं और न ही कोई भाषण देना चाहते हैं। लेकिन ऐसे कई मुद्दे थे, जिन पर चर्चा की जानी चाहिए थी, आडवाणी साहब ने मांग भी की थी, लेकिन क्यों विदग्ध कर ली, मुझे पता नहीं। उन्होंने एक महत्वपूर्ण बहस की मांग की थी, और सदन भी सहमत हो गया था। उसके बाद आडवाणी साहब ने बहस क्यों नहीं करवाई, यह हमने नहीं पूछा, लेकिन अब जरूर पूछेंगे। आज हम सदन के लोग तो दुखी हैं ही, आज पूरा देश दुखी है। जब पूरा देश दुखी है, उस समय हम सदन चलायें और सदन में तरह-तरह की चर्चा हो, तनाव हो, वैल में जायें, बाहर जायें या निन्दा करें तो अच्छा नहीं लगता है। हम आडवाणी जी की बात के साथ अपने-आपको अलग से जोड़ना चाहते हैं कि आज इस शोक में सदन नहीं चलना चाहिए।

श्री शरद यादव (मधेपुरा): महोदया, आपने, आडवाणी जी ने, बंसल जी ने और मुलायम सिंह जी ने जो कहा, मैं सबकी बात से सहमति व्यक्त करता हूँ। जहां घटना हुई है, वह स्थान यहां से  किलोमीटर दूर है। हम सब लोग व्यथित हैं। मेरी विनती है कि इस समय हम लोग भी बहुत बेचैन हैं, घटना इतनी पास नहीं होती तो शायद इतनी बेचैनी नहीं होती, यह स्थान बिल्कुल एक किलोमीटर दूर है। इसलिए सभी नेताओं ने जो बात कही है, आप उससे सहमति व्यक्त करें तो ज्यादा बेहतर होगा।

इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूँ।

SHRI BASU DEB ACHARIA (BANKURA): Madam, I also associate myself with the sentiments expressed by Advaniji, Mulayam Singhji and Sharad Yadavji; and I also condemn this dastardly attack. It is the concern of the entire country. As the other leaders have said, I would also request that we should adjourn the House today to meet at 12 o'clock when the hon. Home Minister will make a statement. Till then, the House should be adjourned.

श्री दारा सिंह चौहान (घोसी): महोदया, आज सुबह दस-सवा दस बजे के बीच हाई कोर्ट के सामने जो घटना घटी है, उसकी जितनी भी निन्दा की जाये, वह कम है। आज आप, पूरा सदन और पूरा देश इस पर चिंतित है। मैं समझता हूं कि पूरा सदन इससे सहमत है कि गृह मंत्री जी के जवाब के बाद हाउस को आगे चलाने पर विचार किया जाये। इस तरीके की घटना आगे न घटे, इस पर संसद पहले भी चिन्ता व्यक्त कर चुकी है, हमें इसका प्रयास करना चाहिए। धन्यवाद।

श्री अनंत गंगाराम गीते (रायगढ़): महोदया, आपने और सदन के सभी नेताओं ने दिल्ली हाई कोर्ट पर जो बम विस्फोट हुआ, उसके संदर्भ में यहां पर जो बातें कही हैं, उससे मैं और मेरी पार्टी सहमत है। मैं सिर्फ एक बात की ओर आपका और सदन का ध्यान दिलाना चाहूंगा। इस संसद पर पहले भी हमला हो चुका है, कई हमले इसके पहले दिल्ली में हुए हैं और यह हमला बिल्कुल संसद के सामने, एक किलोमीटर की दूरी पर हुआ है। जितने भी आतंकवादी हमले हो रहे हैं, ये सारे हमले हमारे देश पर हो रहे हैं। एक तौर पर यह सारे देश के लिए चुनौती है। ऐसे समय में हम सबको मिलकर इस चुनौती के खिलाफ लड़ना चाहिए। वह मानसिकता बनानी आवश्यक है कि एक तौर पर यह हमारे खिलाफ जंग चल रही है और हम सबको मिलकर देश की सुरक्षा को लेकर इस जंग के खिलाफ लड़ना चाहिए। यही मेरी पार्टी और मेरी राय है।

SHRI T.K.S. ELANGO VAN (CHENNAI NORTH): Madam, on behalf of the DMK, I associate myself with the hon. leaders of various parties in conveying my sympathies to those who have been affected in this bomb blast. I think, this should be condemned *in toto*. I would request the hon. Home Minister to look into it and take necessary action in this regard.

DR. M. THAMBIDURAI (KARUR): Madam, just now you have informed to the House that a sad incident has taken place just now in the premises of Delhi High Court. We are very much concerned about the security of this country. Such incidents have been happening many times at many places. We have to strongly

condemn this incident. On behalf of my Party, AIADMK, I also join all my colleagues to see that these kinds of incidents do not take place in future. We also express our sympathies to the families of those who have lost their lives in the incident, that happened at Delhi High Court.

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): Madam Speaker, I request you to grant permission to speak from here.

On behalf of Shiromani Akali Dal, I also condemn the incident that has taken place and that is taking place. I totally agree with Advani-ji that it would not be appropriate that we go around our usual business when certain people are losing their lives. So, I would also request you that until the Home Minister makes a statement and we come across some more information, we must show our sympathy with what is happening.

श्री पवन कुमार बंसल: माननीय अध्यक्ष महोदया, तथ्य प्राप्त करके माननीय गृह मंत्री साढ़े बारह बजे वक्तव्य देंगे। पूरे सदन की भावनाओं के मद्देनज़र मैं भी आपके साथ इस बात में शामिल होता हूँ कि आप उस वक्त तक के लिए सदन की कार्यवाही को स्थगित करें।

MADAM SPEAKER: The House stands adjourned to meet again at 12.30 p.m.

11.11 hrs

*The Lok Sabha then adjourned till thirty minutes past
Twelve of the Clock.*

12.30 hrs

The Lok Sabha re-assembled at Thirty minutes past Twelve of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

MR. DEPUTY-SPEAKER: Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): On behalf of Shri S.M. Krishna, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Haj Committee of India for the year 2009-2010, alongwith Annual Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Haj Committee of India for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5131 /15/11)

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2009-2010.

- (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5132 /15/11)
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Helicopter Limited and the Ministry of Civil Aviation for the year 2011-2012.

(Placed in Library, See No. LT 5133 /15/11)
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Airports Economic Regulatory Authority of India Act, 2008:-
 - (i) The Airport Economic Regulatory Authority, Appellate Tribunal (Forms for Application and Appeal and Fee) Rules, 2010 published in Notification No. G.S.R. 702(E) in Gazette of India dated the 25th August, 2010, together with a corrigenda thereto published in Notification No. G.S.R. 389(E) dated 19th May, 2011 and Notification No. G.S.R. 436(E) dated 7th June, 2011.
 - (ii) The Airport Economic Regulatory Authority, Appellate Tribunal (Salaries and Allowances and other Terms and Conditions of Service of the Chairperson and other Members) Rules, 2011 published in Notification No. G.S.R. 588(E) in Gazette of India dated the 29th July, 2011.
 - (iii) The Ministry of Civil Aviation, Airports Economic Regulatory Authority Employees (number of posts and conditions of service)

Rules, 2011 published in Notification No. G.S.R. 589(E) in Gazette of India dated the 29th July, 2011.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (4) above.

(Placed in Library, See No. LT 5134 /15/11)

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 9 of 2011-12) (Performance Audit) – Coal India Limited Corporate Social Responsibility under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 5135 /15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

(1) The All India Services (Death-Cum-Retirement Benefits) Amendment Rules, 2011 published in Notification No. G.S.R. 585(E) in Gazette of India dated the 28th July, 2011.

(2) The All India Services (Death-Cum-Retirement Benefits) Second Amendment Rules, 2011 published in Notification No. G.S.R. 612(E) in Gazette of India dated the 9th August, 2011.

(3) The Indian Administrative Service (Recruitment) Amendment Rules, 2010 published in Notification No. G.S.R. 151 in Gazette of India dated the 21st May, 2011.

(4) The Indian Police Service (Recruitment) Amendment Rules, 2010 published in Notification No. G.S.R. 152 in Gazette of India dated the 21st May, 2011.

(5) The Indian Forest Service (Recruitment) Amendment Rules, 2010 published in Notification No. G.S.R. 153 in Gazette of India dated the 21st May, 2011.

(Placed in Library, See No. LT 5136 /15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Ahmedabad, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5137 /15/11)

- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 5138 /15/11)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jalandhar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jalandhar, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 5139 /15/11)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hazratbal, Srinagar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hazratbal, Srinagar, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 5140 /15/11)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2009-2010.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 5141 /15/11)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2008-2009.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 5142 /15/11)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2009-2010.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 5143 /15/11)

- (15) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar for the year 2008-2009, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
(Placed in Library, See No. LT 5144 /15/11)
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar for the year 2009-2010, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
(Placed in Library, See No. LT 5145 /15/11)
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2008-2009.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
(Placed in Library, See No. LT 5146 /15/11)
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2009-2010, together with Audit Report thereon.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(Placed in Library, See No. LT 5147/15/11)

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2006-2007.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(Placed in Library, See No. LT 5148 /15/11)

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2009-2010.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(Placed in Library, See No. LT 5149 /15/11)

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathmik Shikshan Parishad, Mumbai, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathmik Shikshan Parishad, Mumbai, for the year 2008-2009.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
(Placed in Library, See No. LT 5150/15/11)
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2009-2010.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.-
(Placed in Library, See No. LT 5151 /15/11)
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Indian Institute of Management, Shillong, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Indian Institute of Management, Shillong, for the year 2009-2010.

- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(Placed in Library, See No. LT 5152 /15/11)

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Bhubaneswar, for the year 2009-2010, for the year 2009-2010.

- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(Placed in Library, See No. LT 5153 /15/11)

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2007-2008, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2007-2008.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(Placed in Library, See No. LT 5154 /15/11)

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2008-2009.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
(Placed in Library, See No. LT 5155 /15/11)
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority Sikkim, Gangtok, for the year 2009-2010, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority Sikkim, Gangtok, for the year 2009-2010.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
(Placed in Library, See No. LT 5156 /15/11)
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Bihar, Patna, for the years 2008-2009 and 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Bihar, Patna, for the years 2008-2009 and 2009-2010.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
(Placed in Library, See No. LT 5157 /15/11)

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the years 2008-2009 and 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Punjab, Bathinda, for the years 2008-2009 and 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2009-2010.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(Placed in Library, See No. LT 5158 /15/11)

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2009-2010.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(Placed in Library, See No. LT 5159 /15/11)

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Management, Calcutta, for the year 2009-2010.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(Placed in Library, See No. LT 5160 /15/11)

- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Mahila Samakhya Society, Patna, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Mahila Samakhya Society, Patna, for the year 2009-2010.

- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

(Placed in Library, See No. LT 5161 /15/11)

- (51) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala (Sarva Shiksha Abhiyan), Thiruvananthapuram, for the year 2009-2010, alongwith Audited Accounts.

- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

(Placed in Library, See No. LT 5162 /15/11)

- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2009-2010.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2009-2010.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
(Placed in Library, See No. LT 5163/15/11)
- (55) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2007-2008, together with Audit Report thereon.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
(Placed in Library, See No. LT 5164 /15/11)
- (57) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2008-2009, together with Audit Report thereon.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
(Placed in Library, See No. LT 5165 /15/11)
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2009-2010.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

(Placed in Library, See No. LT 5166 /15/11)

(61) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2008-2009.

(62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

(Placed in Library, See No. LT 5167 /15/11)

(63) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2008-2009.

(64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

(Placed in Library, See No. LT 5168 /15/11)

(65) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2008-2009.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

(Placed in Library, See No. LT 5169 /15/11)
- (67)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2009-2010.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.

(Placed in Library, See No. LT 5170 /15/11)
- (69)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abiyan, Puducherry, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abiyan, Puducherry, for the year 2009-2010.

(70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

(Placed in Library, See No. LT 5171 /15/11)

(71) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abiyan, Puducherry, for the year 2008-2009.

(72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.

(Placed in Library, See No. LT 5172/15/11)

(73) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2009-2010.

(74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.

(Placed in Library, See No. LT 5173 /15/11)

(75) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2009-2010.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
(Placed in Library, See No. LT 5174 /15/11)
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2009-2010, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Daman & Diu, Silvassa, for the year 2009-2010.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
(Placed in Library, See No. LT 5175 /15/11)
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2009-2010.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
(Placed in Library, See No. LT 5176 /15/11)

(81) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.

(Placed in Library, See No. LT 5177 /15/11)

(83) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2009-2010, together with Audit Report thereon.

(84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.

(Placed in Library, See No. LT 5178 /15/11)

(85) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for all, Chennai, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for all, Chennai, for the year 2009-2010.

(86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.

(Placed in Library, See No. LT 5179 /15/11)

(87) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the National Council for Teacher Education Act, 1993:-

(i) The National Council for Teacher Education (Recognition Norms and Procedure) (Third Amendment) Regulations, 2010 published in

Notification No. F. No. 51-1/2009/NCTE (N&S) in Gazette of India dated the 26th November, 2010.

(Placed in Library, See No. LT 5180 /15/11)

- (ii) Notification No. F. 28-11/2011-EE-10 published in Gazette of India dated the 28th June, 2011 regarding constitution of a High Powered Commission under the Chairmanship of Hon'ble Justice (Retd.) J.S. Verma, former Chief Justice of India in pursuance of the orders of the Hon'ble Supreme Court of India dated 13.05.2011 SLP(C) Nos. 4247 and 4248/2011.

(Placed in Library, See No. LT 5181 /15/11)

- (iii) S.O. 1548(E) published in Gazette of India dated the 7th July, 2011, superseding the National Council for Teacher Education for a period of six month *w.e.f.* 7.7.2011.

(Placed in Library, See No. LT 5182 /15/11)

- (iv) The National Council for Teacher Education (number of persons to be nominated to the Regional Committee, their term of office and allowance payable) First Amendment Regulation, 2011 published in Notification No. F. 51-1/2009/NCTE (N&S) in Gazette of India dated the 14th February, 2011.

(Placed in Library, See No. LT 5183 /15/11)

- (v) Notification No. F. 47-49/2009/NCTE/CDN published in Gazette of India dated the 7th February, 2011 regarding termination of Eastern Regional Committee and nomination of Prof. Manmatha Kundu.

- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (87) above.

(Placed in Library, See No. LT 5184 /15/11)

- (89) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rajiv Gandhi University for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 5185 /15/11)

- (90) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2009-2010.

- (91) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (90) above.

(Placed in Library, See No. LT 5186/15/11)

- (92) (i) A copy of the Annual Report (Part - I & II) (Hindi and English versions) of the University of Delhi, Delhi, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2008-2009.

(93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.

(Placed in Library, See No. LT 5187 /15/11)

(94) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2007-2008.

(95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.

(Placed in Library, See No. LT 5188 /15/11)

(96) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UEE Mission, Delhi, for the year 2008-2009.

(97) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (96) above.

(Placed in Library, See No. LT 5189/15/11)

(98) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2009-2010.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2009-2010.

- (99) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.

(Placed in Library, See No. LT 5190 /15/11)

- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2009-2010.

- (101) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.

(Placed in Library, See No. LT 5191 /15/11)

- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the years 2008-2009 and 2009-2010.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the years 2008-2009 and 2009-2010.

- (103) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (102) above.

(Placed in Library, See No. LT 5192 /15/11)

(104) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2009-2010, together with Audit Report thereon.

(105) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (104) above.

(Placed in Library, See No. LT 5193 /15/11)

(106) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2009-2010.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2009-2010.

(107) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (106) above.

(Placed in Library, See No. LT 5194 /15/11)

(108) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendergarh, for the year 2009-2010.

(109) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (108) above.

(Placed in Library, See No. LT 5195 /15/11)

(110) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2009-2010, together with Audit Report thereon.

(111) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (110) above.

(Placed in Library, See No. LT 5196 /15/11)

(112) A copy of the All India Council for Technical Education (Grant of Approvals for Technical Institutions) Regulations, 2010 (Hindi and English versions) published in the Notification No. F. No. 37-3/Legal/ 2011 in Gazette of India dated the 10th December, 2010 under Section 24 of the All India Council for Technical Education Act, 1987, together with a corrigendum thereto published in Notification No. 37-3/Legal/AICTE/2011 dated 3rd June, 2011.

(113) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (112) above.

(Placed in Library, See No. LT 5197 /15/11)

MR. DEPUTY-SPEAKER: Item no. 7 – Shri Namo Narain Meena.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir,

DR. MURLI MANOHAR JOSHI (VARANASI): Sir, has he been permitted to lay it on his behalf? Has the letter come from the hon. Minister, Shri Namo Narain Meena?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shri Namu Narain Meena, I beg to lay on the Table a copy of the Notification No.85/2011–Customs (Hindi and English versions) published in Gazette of India dated the 6th September, 2011 together with an explanatory memorandum seeking to supersede Notification No. 107/2008-Customs, dated 6th October, 2008 so as to continue exemption for specified goods already covered under erstwhile Notification No. 107/2008-Customs, dated 6th October, 2008 and to extend the exemption to some additional goods when imported from Least Developed member-countries of SAARC under South Asian Free Trade Agreement (SAFTA), subject to the fulfillment of Rules of Origin, under Section 159 of the Customs Act, 1962.

(Placed in Library, See No. LT 5198 /15/11)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table a copy of the Acquisition of State Bank of India Commercial and International Bank Limited Order, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 590(E) in Gazette of India dated the 29th July, 2011 issued under sub-section (2) of Section 35 of the State Bank of India Act, 1955.

(Placed in Library, See No. LT 5199 /15/11)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the National Scheduled Castes Finance & Development Corporation and the Ministry of Social Justice & Empowerment for the year 2011-2012.

(Placed in Library, See No. LT 5200 /15/11)

- (ii) Memorandum of Understanding between the National Safai Karamcharis Finance & Development Corporation and the Ministry of Social Justice & Empowerment for the year 2011-2012.

(Placed in Library, See No. LT 5201/15/11)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 5202/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the ITI Limited and the Department of Telecommunications, Ministry of Information Technology for the year 2011-2012.

(Placed in Library, See No. LT 5203 /15/11)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Telecom Commercial Communications Customer Preference (Fourth Amendment) Regulations, 2011 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 28th February, 2011.

(Placed in Library, See No. LT 5204 /15/11)

- (ii) The Telecommunication Consumers Education and Protection Fund (Amendment) Regulations, 2011 published in Notification No. F. No. 322-8/2010-CA in Gazette of India dated the 7th March, 2011.

(Placed in Library, See No. LT 5205 /15/11)

- (iii) The Telecom Commercial Communications Customer Preference (Fifth Amendment) Regulations, 2011 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 18th March, 2011.

(Placed in Library, See No. LT 5206 /15/11)

- (iv) The Telecom Commercial Communications Customer Preference (Amendment) Regulations, 2011 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 14th December, 2010 alongwith showing reasons for delay in laying the paper.

- (v) The Telecom Commercial Communications Customer Preference (Second Amendment) Regulations, 2010 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 14th December, 2010.

(Placed in Library, See No. LT 5207 /15/11)

- (vi) The Communications Customer Preference (Third Amendment) Regulations, 2011 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 31st January, 2011 alongwith showing reasons for delay in laying the paper.

(Placed in Library, See No. LT 5208 /15/11)

- (vii) The Telecom Commercial Communications Customer Preference Regulations, 2010 published in Notification No. F. No. 305-17/2010-Qos in Gazette of India dated the 1st December, 2010 alongwith showing reasons for delay in laying the paper.

(Placed in Library, See No. LT 5209 /15/11)

12.33 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Hon. Deputy-Speaker, Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 6th September, 2011 adopted the following motion regarding filling up of the casual vacancies in the Joint Committee to Examine Matters Relating to the Allocation and Pricing of Telecom Licences and Spectrum :-

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint two Members of Rajya Sabha to the Joint Committee to Examine Matters Relating to the Allocation and Pricing of Telecom Licences and Spectrum in the vacancies caused by the resignation of Shrimati Jayanthi Natarajan from the membership of the Committee and the retirement of Shri Sitaram Yechury from the membership of Rajya Sabha and communicate to Lok Sabha the names of the Members so appointed by the Rajya Sabha to the Joint Committee and resolves that Dr. E.M. Sudarshana Natchiappan and Shri Sitaram Yechury be appointed to the said Joint Committee to fill the vacancies.” ’

12.34 hrs**LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE**

MR. DEPUTY-SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Fourth Report presented to the House on 6th September, 2011 have recommended that leave of absence from the sittings of the House be granted in respect of the following Members for the period mentioned against each :-

- | | | |
|----|----------------------------|--|
| 1. | Shri A. Raja | 2.12.2010 to 13.12.2010 and 21.2.2011 to 25.3.2011 and 1.8.2011 to 14.8.2011 |
| 2. | Shrimati Sonia Gandhi | 1.8.2011 to 31.8.2011 |
| 3. | Shri Gobind Chandra Naskar | 1.8.2011 to 8.9.2011 |
| 4. | Shri Suresh Kalmadi | 1.8.2011 to 8.9.2011 |

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: Leave and condonation of leave is granted. The Members will be informed accordingly.

12.34 ¼ hrs.**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
Minutes**

SHRI PRABODH PANDA (MIDNAPORE): Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the Seventeenth to Twenty-first sittings of the Committee on Private Member's Bills and Resolutions held during the current Session.

12.34 ½ hrs.**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF
THE HOUSE****Minutes**

डॉ. बलीराम (लालगंज): महोदय, मैं 5 सितम्बर, 2011 को हुई सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति की चौथी बैठक का कार्यवाही सारांश (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.34 ¾ hrs.**COMMITTEE ON WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES****14th and 15th Reports**

SHRI BIREN SINGH ENGTI (AUTONOMOUS DISTT. ASSAM): Sir, I beg to present the following Reports (Hindi and English versions) :-

- (1) Fourteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Railways (Railway Board) on Action taken by the Government on the recommendations contained in their Sixth Report (Fifteenth Lok Sabha) on Reservation

for and Employment of Scheduled Castes and Scheduled Tribes in South Western Railway (SWR).

- (2) Fifteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) on Action Taken by the Government on the recommendations contained in their Tenth Report (Fifteenth Lok Sabha) on Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Limited (BHEL).

12.35 hrs.

**COMMITTEE ON EMPOWERMENT OF WOMEN
11th Report**

SHRIMATI CHANDRESH KUMARI (JODHPUR): Sir, I beg to present the Eleventh Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the recommendations contained in their Fourth Report on the subject 'Working Conditions of ASHAs'.

12.35 ½ hrs.

PRESENTATION OF PETITION

SHRI BASU DEB ACHARIA (BANKURA): Mr. Deputy-Speaker, Sir, I beg to present a petition signed by Shri P. Chakraborty and others regarding problems concerning the Farakka Barrage and other related issues.

12.36 hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 1st, 14th, 19th, 31st and 43rd Reports of Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05), (2006-07), (2007-08) and (2008-09) and (2010-11) respectively, pertaining to the Ministry of Personnel, Public Grievances and Pensions*

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, the Departmentally-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had made 25 recommendations in its First Report on the Demands for Grants (2004-05) of the Ministry of Personnel, Public Grievances and Pensions. This hon. House has already been informed on 01.12.2010 that out of the above 25 recommendations, 23 recommendations had already been implemented and no further action remains to be taken on them. In regard to the remaining 2 recommendations, Sir, with your permission, I lay one Statement on the Table of the House which indicates the status as on 31.08.2011 on these recommendations. Statement No.1 indicates the position regarding these two recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

Sir, with your kind permission I further state that the Committee had made 48 recommendations in its 14th Report on the Demands for Grants (2006-07) of the Ministry of Personnel, Public Grievances and Pensions. This hon. House has been informed on 01.12.2010 that out of these, 46 recommendations had already been implemented or no further action remained to be taken on them. Statement No-II indicates the position regarding the two recommendations which are at

* Laid on the Table and also placed in Library See No. LT 5210/15/11.

various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

Sir, with your kind permission, I further state that the Committee had made 74 recommendations in its 19th Report on the Demands for Grants (2007-08) of the Ministry of Personnel, Public Grievances and Pensions. The hon. House has been informed on 01.12.2010 that out of these, 66 recommendations had already been implemented or no further action remained to be taken on them. As regards the remaining 8 recommendations, Sir, with your permission I lay two Statements on the Table of the House which indicate the status as on 31.08.2011. Statement-III indicates the position regarding 3 recommendations which have since been implemented. Statement-IV lists the status of the remaining 5 recommendations which are still at various stages of implementation. The progress of the implementation of the remaining recommendations of the Committee is being closely monitored by my Ministry.

Sir, with your kind permission, I further state that the Committee had made 48 recommendations in its 31st Report in Chapters III, IV & V on the Action Taken Replies of the Government on the recommendations contained in the 25th Report on Demands for Grants (208-09) of the Ministry of Personnel, Public Grievances and Pensions. Chapter-III of the 31st Report contains 11 recommendations. This hon. House has already been informed on 01.12.2010 that out of these above 11 recommendations, 10 recommendations had already been implemented and no further action remains to be taken on them. The remaining 1 recommendation at Statement-V has since been implemented and no further action remains to be taken on it. Chapter- IV of the 31st Report contains 36 recommendations. This hon. House has already been informed on 01.12.2010 that out of 36 recommendations, 33 had already been implemented and no further action remains to be taken on them. As regards the remaining 3

recommendations, Sir, with your permission, I lay one Statement-VI which indicates their status as on 31.08.2011.

Sir, with your kind permission I further state that the Committee had made 18 recommendations in chapters III and IV of 43rd Report on the Action Taken Replies of Demands for Grants (2010-11) on the Ministry of Personnel, Public Grievances and Pensions. This hon. House has been informed in the Action Taken Notes furnished on 02.02.2011 that out of these 18 recommendations, 8 recommendations have already been implemented and no further action remains to be taken on them. Statement-VII lists the status of the remaining 10 recommendations which are at various stages of implementation. The progress of the implementation of the remaining recommendations of the Committee is being closely monitored by my Ministry.

12.36 ½ hrs

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 636, DATED 03.08.2011 REGARDING ESTABLISHMENT OF NUCLEAR PLANTS ALONGWITH REASONS FOR DELAY *

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

Sir, reply to part (a) to (c) of the un-starred question no. 636 regarding "Establishment of Nuclear Plants" may be read as under:

"(a) & (b) Yes, Sir. Light Water Reactors (LWRs) of 1000 MW and higher capacity are planned to be set up in technical cooperation with the Russian Federation, France and the USA. The LWRs to be set up in technical cooperation with these countries are Generation III+

* Laid on the Table and also placed in Library, See No. LT 5211/15/11.

reactors with state of the art, advanced safety features. The Government has accorded 'in principle' approval of sites and earmarked the site for each of the technology. The details in respect of sites, technologies and plans to set up reactors in the first phase are as under:

| Location and State | Technology | To be set up in cooperation with | Capacity (First phase) in MW |
|-------------------------------------|--|----------------------------------|------------------------------|
| * Kudankulam, Tamilnadu (KKNPP 3&4) | Voda-Vodyanoi-Energetichesky Reactors (WER) | Russian Federation | 2x1000 |
| Jaitapur, Maharashtra | European Pressurised Reactors (EPR) | France | 2x1650 |
| Kovvada, Andhra Pradesh | Economic Simplified Boiling Water Reactors (ESBWR) | USA | 2x1300 |
| Chhaya Mithi Vlradi, Gujarat | Advanced Passive 1000 (AP1000) | USA | 2x1100 |
| Haripur, West Bengal | Voda-Vodyanoi-Energetichesky Reactors (WER) | Russian Federation | 2x1000 |

* Two units of 1000 MW each (KKNPP Units 1 & 2) are at advanced stage of commissioning.

For supply of natural uranium concentrates, fabricated pellets and enriched uranium pellets contracts have been signed with the suppliers from France, Russia and Kazakhstan.

- (c) Discussions with the companies, Atomstroyexport of Russian Federation, Areva of France and Westinghouse Electric Company (WEC) and GE Hitachi Nuclear Energy (GEH) of USA to arrive at detailed project proposals are in progress. The negotiations on Techno Commercial Offers (TCO) in respect of Kudankulam 3&4 and Jaitapur 1&2 are at an advanced stage. Discussions are in progress with WEC and GEH in respect of reactors to be set up in technical cooperation with the USA."

The correcting Statement has been necessitated due to inadvertent error caused during making copies of the answer of Unstarred Question no. 636 dated 3rd August, 2011.

Reasons for Delay: The correcting reply could not be carried out within seven days as the error was noticed LATER.

The error is regretted.

12.36 ¾ hrs.

STATEMENT BY MINISTERS-Contd.

(ii) Status of implementation of the recommendations contained in the 39th to 42nd Reports of Standing Committee on Health and Family Welfare on Demands for Grants(2010-11), pertaining to the Departments of Health and Family Welfare, AYUSH, Health Research and AIDS Control respectively, Ministry of Health and Family Welfare*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Mr. Deputy-Speaker, Sir, in pursuance of Direction 73A of Directions by the Speaker, Lok Sabha, I wish to inform the House the status of implementation, indicated in the Statement being laid on the Table of the House, of various recommendations contained in the 39th to 42nd Reports of the Departmentally-related Parliamentary Standing Committee on Health and Family Welfare on the Demands for Grants for the year 2010-11 in respect of Department of Health and Family Welfare, Department of AYUSH, Department of Health Research and Department of AIDS Control respectively.

* Laid on the Table also placed in Library, See No. LT 5212/15/11.

12.37 hrs.

**(i) LAND ACQUISITION REHABILITATION AND RESETTLEMENT
BILL, 2011**

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): Mr. Deputy-Speaker, Sir, I beg to move for leave to introduce a Bill to ensure a humane, participatory, informed, consultative and transparent process for land acquisition for industrialization, development of essential infrastructure facilities and urbanization with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families whose land has been acquired or proposed to be acquired or are affected by such acquisition and make adequate provisions for such affected persons for their rehabilitation and resettlement and for ensuring that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post acquisition social and economic status and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to ensure a humane, participatory, informed, consultative and transparent process for land acquisition for industrialization, development of essential infrastructure facilities and urbanization with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families whose land has been acquired or proposed to be acquired or are affected by such acquisition and make adequate provisions for such affected persons for their rehabilitation and resettlement and for ensuring that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post acquisition social and economic status and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI JAIRAM RAMESH: Sir, I introduce the Bill.

12.38 hrs.**(ii) NUCLEAR SAFETY REGULATORY AUTHORITY BILL, 2011**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Mr. Deputy-Speaker, Sir, I beg to move for leave to introduce a Bill to establish an Authority and such other regulatory bodies for regulation of radiation safety or nuclear safety and achieving highest standards of such safety based on scientific approach, operating experience and best practices followed by nuclear industry and to ensure that the use of radiation and atomic energy in all its applications in safe for the health of the radiation workers, members of the public and the environment and also to establish a Council of Nuclear Safety to oversee and review the policies relating to radiation safety and nuclear safety and to provide for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to establish an Authority and such other regulatory bodies for regulation of radiation safety or nuclear safety and achieving highest standards of such safety based on scientific approach, operating experience and best practices followed by nuclear industry and to ensure that the use of radiation and atomic energy in all its applications in safe for the health of the radiation workers, members of the public and the environment and also to establish a Council of Nuclear Safety to oversee and review the policies relating to radiation safety and nuclear safety and to provide for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI V. NARAYANASAMY: Sir, I introduce the Bill.

12.39 hrs.

MATTERS UNDER RULE 377 *

MR. DEPUTY-SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. The Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally handover slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table. The rest will be treated as lapsed.



* Treated as laid on the Table.

(i) Need to run a DMU train between Merta Road Railway Station and Merta City in Rajsamand Parliamentary Constituency, Rajasthan

श्री गोपाल सिंह शेखावत (राजसमंद) : राजस्थान के मेरे संसदीय क्षेत्र राजसमन्द के अंतर्गत आने वाले उत्तर-पश्चिमी रेलवे के अंतर्गत मेड़ता रोड जंक्शन एवं मेड़ता सिटी के बीच विगत काफी समय से रेल बस संचालित की जा रही है। यह रेल बस सेवा मेड़ता जंक्शन पर जयपुर-जोधपुर रेलवे माग पर संचालित होने वाली ट्रेनों के आवागमन के समय के अनुसार मेड़ता रोड से मेड़ता सिटी के मध्य यात्रा करने वाले यात्रियों की सुविधा के लिए शुरू की गयी थी। चूंकि उक्त रेल बस में एक ही डिब्बा है। अतः इसमें सवारियों का अत्यधिक दबाव रहता है। अतः बड़ी संख्या में इस रेल माग पर यात्रा करने वाले लोगों विशेषकर महिलाओं को विशेष असुविधा का सामना करना पड़ता है।

अतः मेरा अनुरोध है कि उपरोक्त रेल मार्ग पर रेल बस के स्थान पर अधिक डिब्बों वाले डी.एम.यू. का संचालन सुनिश्चित किये जाने की कृपा करें।

(ii) Need to check the sale of substandard seeds in the country

श्री इज्यराज सिंह (कोटा): देश में बीज कम्पनियों द्वारा उन्नत किये जा रहे बीजों में भारी मिलावट के मामले सामने आये हैं। काश्तकार की जमीन में उत्पादन कम व लागत बढ़ रही है। जिसके चलते देश के काश्तकारों के हितों एवं विश्वास पर लगातार कुठाराघात हो रहा है।

भारतीय किसान कमजोर आर्थिक स्थिति के चलते किसी भी फसल की पैदावार करने के लिए कठिनाई से उन्नत बीज व उर्वरक की व्यवस्था कर पाता है। मगर जब बीज का अंकुरण अच्छी तरह नहीं होता है तो किसान को उस बीज के नकली होने का ज्ञान होता है। हाल ही में कोटा के एक कार्यकर्ता ने सूचना के अधिकार के तहत उक्त सम्बन्ध में प्रमुख शासन सचिव (कृषि) राजस्थान को यथास्थिति से अवगत कराया तथा उन्होंने इस प्रकरण की जाँच के बाद इस मिलावट के खेल को बंद करने के लिए एक परिपत्र जारी किया। जांच के दायरे में देश की एक बड़ी बीज कम्पनी के बारे में पता चला है और अनियमितताओं के बारे में पता चला है।

सरकार से अनुरोध है कि निजी बीज कम्पनियों पर विशेष ध्यान देने की आवश्यकता है जो बीजों में मिलावट के कार्य को अंजाम दे रही है।

(iii)Need to run Rajyarani Express between Nilambur Road and Thiruvananthapuram in Kerala

SHRI M.I. SHANAVAS (WAYANAD): The Nilambur Road-Thiruvananthapuram Link Rajyarani Express was announced in the Railway Budget for 2011-2012 owing to the huge demand from the people of Malappuram and Wayanad districts in Kerala as they do not have adequate direct train connectivity to the state capital Thiruvananthapuram. Despite being numbered as No. 16349/16350 and included in the Southern Zone Time Table 2011, which was released on 1st July 2011, the formal announcement of the inaugural run of this much awaited service is yet to be made. The people of Wayanad and Malappuram suffer from lack of basic transport facilities and the delay in commencing the Rajyarani train service will add to the woes of the people hoping to experience better transport facilities with quicker connectivity to the capital city.

Rajayarani Express services in other routes like Mysore-Bangalore, Sawantwadi-Dadar have started operations in July itself and Rajya Rani Express between Nilambur Road and Thiruvananthapuram is still waiting a formal inaugural run. As this service is a 'Link Express' which required only 14 to 16 coaches (both ways), this can be easily run before Ramzan/Onam holidays. I would urge the Government to take all necessary steps so that the Nilambur Road-Thiruvananthapuram Link Rajyarani Express can commence its operations from this forthcoming Ramzan/Onam holidays in the interest of the public.

(iv) Need to make the 'Rail Info on SMS' service of Indian Railways toll free

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): I wish to bring to the notice of this august House that the India railways have recently started an SMS service "Rail Info on SMS". The service would enable a passenger to know the PNR status, current train-running position, accommodation availability and fare enquiry. For this purpose, a passenger needs to send a SMS regarding the queries to 139 or 54959 and the information would be provided within minutes. It is a praiseworthy effort of the India Railways.

However, the SMS service is not a free service because the passenger is being charged Rs. 3/- per message with all private operators and the state operator MTNL charging Rs. 1/- for the same. With the advent of technology usage, every passenger is depending on mobile phones and SMS services. Generally, an anxious passenger will send a number of SMS to know his PNR status before he departs from his home and every time he has to pay from his pocket an exorbitant rate of Rs. 3/- per SMS. By way of this service, the Indian Railways might be earning handsome revenue. Instead of providing a toll free SMS service to its esteemed customers or with a nominal charge, the India Railways are charging at an exorbitant rate.

I urge upon the Government to review the policy and to make available the SMS service at an affordable rate to the passengers.

(v) Need to open a polyclinic at Vizianagaram district in Andhra Pradesh under Ex-servicemen Contributory Health Scheme

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): Ex-service men have strived hard, day and night, for protecting our country. A scheme known as “Ex-servicemen Contributory Health Scheme” has been introduced for the benefit of the ex-servicemen. In the year 2003, as a part of this health scheme, 227 Polyclinics have been set up by the Union Government in the areas where there is a minimum of 2500 ex-servicemen population.

But, such polyclinics were not established in Vizianagaram and Srikakulam districts, which fall under my Parliamentary Constituency. Therefore, ex-servicemen in these districts were forced to go to nearby Visakhapatnam for medical aid. In Vizianagaram district, there are about 3000 ex-servicemen and in the neighbouring district of Srikakulam there are 5000 ex-servicemen. The ex-servicemen and their aging widows are facing difficulties and inconveniences in going around the Government hospitals for health care.

In the polyclinics run by defence wings, there are facilities like X-ray unit, E.C.G., Ultra sound scan, Lab Auto-Analyzer, Dental equipment, Physiotherapy unit etc.

Since ex-servicemen in a large number are living in Vizianagaram and Srikakulam districts, there is an urgent need to sanction a polyclinic at Vizianagaram, which covers four Parliamentary Constituencies for the benefit of the ex-servicemen and their families who need immediate medical aid in their advanced age.

I request the Government to start a polyclinic under E.C.H.S, immediately at Vizianagaram for ex-servicemen.

(vi) Need to take steps for construction of Angamali-Sabari railway line in Kerala

SHRI P.T. THOMAS (IDUKKI): I request the Government to take immediate measures for the speedy completion of Angamali-Sabari railway line in Kerala. Though the line was proposed 20 years back but the works on this line could not get progress. Millions of pilgrims who visit Sabarimala will be benefitted with the completion of this line. The land acquisition for the proposed line has not been completed. Sabari railway line will connect 5 more municipalities and 11 more small towns of Kerala State. This project will help lakhs of people in Idukki Parliament Constituency which does not have a railway line. I may humbly request the Government to go ahead with the speedy completion of land acquisition in consultation with the State Government.

(vii) Need to provide additional funds under Multi-sectoral District Development Plans for Minority Concentration areas of Barabanki Parliamentary Constituency, Uttar Pradesh

श्री पन्ना लाल पुनिया (बाराबंकी): भारत सरकार के मल्टी सेक्टोरल डेवलपमेंट प्लान के अंतर्गत देश के सभी मुस्लिम बाहुल्य जिलों में बजट का आवंटन किया गया था, जिसमें मेरा लोकसभा क्षेत्र बाराबंकी भी आता है। जनपद के विभिन्न कार्यों के लिए 5170.00 लाख रूपए का परिव्यय आरक्षित किया गया था, जिसमें से 5077.65 लाख रूपए का कार्य पूर्व में स्वीकृत बताया गया है तथा शेष 92.79 लाख रूपए के कार्य का प्रस्ताव राज्य सरकार के पास लम्बित है। इस प्रकार बाराबंकी जनपद के लिए भारत सरकार द्वारा सेक्टरल डेवलपमेंट प्लान के अंतर्गत स्वीकृत कुल बजट समाप्त हो गया है। जिले की स्थिति को देखते हुए और अधिक बजट देने की आवश्यकता है।

अतः मेरा निवेदन है कि जनपद के मुस्लिम बाहुल्य क्षेत्र की आवश्यकताओं को देखते हुए पूर्व के भेजे गए प्रस्ताव के अनुसार किन्तुर, सुबेहा, हसनपुर टांडा, लालपुर करोता, गणेशपुर, हैदरगढ़, बांसा, भयाराके लिए बालिका इण्टर कॉलेज खोलने जैसे अति महत्वपूर्ण कार्यों के लिए अतिरिक्त धनराशि का आवंटन किया जाए, ताकि बाराबंकी जैसे पिछड़े अल्पसंख्यक बाहुल्य क्षेत्र में समुचित विकास कार्य किया जा सके, जो अन्य जनपदों के मुकाबले अधिकांश विकास मानकों में पिछड़ा हुआ है। संतुलित विकास तथा इस जनपद की आवश्यकताओं को ध्यान में रखते हुए विशेष सहायता के रूप में अतिरिक्त बजट स्वीकृत किया जाए।

(viii) Need to take steps to prevent closure of branches of private insurance companies in the country particularly in Kerala

SHRI ANTO ANTONY (PATHANAMATHITTA): Private insurance companies are closing their branches unexpectedly. One of such companies has closed down 10 branches in Kerala during the last three years. The company has also sacked 484 sales managers, 859 agents during this period. The Company collected Rs. 75,19,80,175/- as premium. Due to the declined customer services, 72 per cent of the collected premium amount will accrue to the Company. At the same time, the customers will lose their full amount on the pretext of discontinuing premium remittance before the minimum lock-in period. Staff and agents have not been granted the requisite benefits. For these reasons, policy-holders, staff and agents of this company are in agony. Therefore, I request the Government to kindly order an inquiry into this issue and take proper action in this regard. I also request the Government to take urgent measures for preventing such incidents in future.

(ix) Need to provide funds for payment of wages to workers under Mahatma Gandhi National Rural Employment Guarantee Scheme in Balaghat and Seoni districts in Madhya Pradesh

श्री के.डी. देशमुख (बालाघाट): भारत सरकार द्वारा सम्पूर्ण भारत में महात्मा गाँधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना लागू की गई है। जिसके अंतर्गत बालाघाट जिले एवं सिवनी जिले में विगत 4 माह से मजदूरों को मजदूरी नहीं मिली है। बालाघाट जिले एवं सिवनी जिले के सभी सरपंचों ने एम.आई.एस. पूर्ण कर के भेज दिया है। बालाघाट जिले, सिवनी जिले के सरपंच मजदूरों की मजदूरी के पेमेंट के लिए आन्दोलित है। जिसके कारण तीव्र आक्रोश व्याप्त है। बालाघाट जिला नक्सल प्रभावित, अति पिछड़ा जिला है और उद्योगविहीन जिला है। मजदूरों को मजदूरी नहीं मिलने के कारण मजदूर राज्य से बाहर पलायन कर रहे हैं। सुबह से शाम तक सरपंचों के घर बाहर चक्कर लगाते हैं। जिला पंचायत द्वारा मध्य प्रदेश रोजगार गारंटी परिषद भोपाल से बालाघाट के लिए 85 करोड़ रुपये एवं जिला पंचायत सिवनी ने मध्य प्रदेश रोजगार गारंटी परिषद भोपाल से सिवनी जिला के लिए 50 करोड़ रुपये की तत्काल माँग की है। परन्तु मध्य प्रदेश रोजगार गारंटी परिषद द्वारा इन दोनों जिलों में राशि प्रदान नहीं की गई है। सितम्बर महीना त्यौहारों का महीना है। मनरेगा योजना के मजदूरों को समय पर पैसा नहीं मिलने से ग्राम पंचायत के सरपंचों को काफी दिक्कतों का सामना करना पड़ रहा है। सरपंच लोग साहूकारों से ब्याज पर पैसे लेकर मजदूरों को भुगतान कर रहे हैं।

अतएव माननीय ग्रामीण विकास मंत्री जी से माँग है कि केन्द्रीय टीम भेज कर इसकी जाँच की जाये। मजदूरों की मजदूरी में हुए विलंब में दोषी अधिकारियों के खिलाफ कार्रवाई की जाए एवं बालाघाट, सिवनी जिला में मनरेगा की राशि तत्काल प्रदान की जावे।

(x)Need to abolish the custom duty on ship-breaking industry

श्रीमती जयश्रीबेन पटेल (महेसाणा): गुजरात सरकार ने केन्द्र सरकार से बार-बार पत्राचार करके अलग शिप ब्रेकिंग हेतु कस्टम ड्यूटी में 5 प्रतिशत से शून्य करने की विनती की है जिसे केन्द्र सरकार ने मना कर दिया है। तदोपरान्त राज्य सरकार ने उपरोक्त मामले में स्पष्टीकरण सहित दुबारा विचार करने का केन्द्र सरकार से अनुरोध किया है।

अतः मैं केन्द्र सरकार से अनुरोध करती हूँ कि उपरोक्त मामले में पुनः अवलोकन करें एवं कस्टम ड्यूटी को कम करें।

(xi)Need to give ownership of agricultural land to farmers in Jabalpur Cantonment area, Madhya Pradesh

श्री राकेश सिंह (जबलपुर) जबलपुर स्थित कंटोमेंट क्षेत्र के किसान विगत दो सौ वर्षों से अपनी भूमि पर कृषि कार्य करते आ रहे हैं। यहां 1924 का केंट एक्ट सम्पदा अधिकारी की नियुक्ति के समय 1930 में लागू हुआ और बिना किसी मुआवजे के किसानों की जमीनें अधिगृहित कर कृषि भूमि के 15 वर्षीय पट्टे दिये गये किन्तु कृषक को अपनी भूमि क्रय-विक्रय करने तथा गिरवी रखने का अधिकार भी था। 1945 में नवीनीकरण के समय किसानों के अधिकार छीनकर पट्टे पांच वर्षीय कर दिये गये। 1973 में मेजर जनरल सहित एक उच्च स्तरीय अधिकारियों की टीम ने अपने निरीक्षण में कृषि भूमियों को सैनिक दृष्टिकोण से अनुपयोगी पाया। इस रिपोर्ट को मानकर रक्षा मंत्रालय ने कृषि भूमि पट्टों के नवीनीकरण कर किसानों को पुनः अधिकार दे दिये हैं। परन्तु आपातकाल में एकाएक रक्षा सम्पदा अधिकारी जबलपुर के निर्देश पर सभी किसानों को बेदखल कर जमीन अधिगृहित कर ली गई। अधिकतर कृषि भूमि आज भी बंजर पड़ी है। पूर्व में सागर छावनी क्षेत्र में मध्य प्रदेश शासन की जमीन लेकर किसानों की कृषि भूमि उन्हें वापिस दी जा चुकी है। यही स्थिति जबलपुर कंटोमेंट क्षेत्र में भी बन सकती है। ये सभी किसान अनुसूचित जाति, अनुसूचित जनजाति व पिछड़ा वर्ग के हैं। अतः मेरा सरकार से आग्रह है कि इन गरीब किसानों के हित में स्थाई समाधान सुनिश्चित किया जाये तथा कृषि भूमि का मालिकाना हक उन्हें दिया जाये।

(xii)Need to promote the use of Hindi in official work

श्री धर्मेन्द्र यादव (बदायूँ): देश में आजादी के समय एक संकल्प लिया गया था कि अगले 15 वर्षों के अंदर राजकीय कार्यों में अंग्रेजी का उपयोग पूरी तरह से बंद कर दिया जायेगा। उसके बाद राजभाषा अधिनियम बनाया गया और उस अधिनियम के अंतर्गत कई नियम और उपनियम बनाये गये जिनका पालन अभी तक पूर्ण रूप से नहीं हो पा रहा है। मैं सरकार से यह आग्रह करता हूँ कि देश के विभिन्न मंत्रालयों के कार्यालय में इस अधिनियम का पालन सही अर्थों में कराया जाए। मैं विभिन्न मंत्रालयों खासकर प्रधानमंत्री कार्यालय, गृह मंत्रालय, रक्षा मंत्रालय, वित्त मंत्रालय, विदेश मंत्रालय, कार्मिक मंत्रालय, मानव संसाधन, कानून मंत्रालय और संघ लोक सेवा आयोग की हिन्दी में हो रही कार्य प्रगति से अवगत होना चाहता हूँ।

(xiii)Need to create a tourist circuit connecting Sita Samahit Sthal Sitamarhi in Bhadohi Parliamentary Constituency, Uttar Pradesh with Varanasi and Allahabad to increase the inflow of tourists in Eastern Uttar Pradesh

श्री गोरखनाथ पाण्डेय (भदोही): मैं अति महत्वपूर्ण लोक महत्व के विषय पर माननीय पर्यटन मंत्री जी का ध्यान आकर्षित करना चाहता हूँ। महोदया, हमारा संसदीय क्षेत्र भदोही जो कि तीर्थराज प्रयाग के मध्य कालीन नगरी भदोही और धार्मिक ऐतिहासिक नगरी काशी से जुड़ा है। देश एवं विदेश से प्रतिवर्ष यहां लाखों की संख्या में पर्यटन आते हैं। पूर्वांचल में पर्यटन को बढ़ावा देने तथा भदोही लोक सभा क्षेत्र में स्थित सीमा समाहित स्थल सीतामढ़ी को काशी, प्रयाग, विन्ध्यांचल लाक्षागृह, सेमराधनाथ जैसे धार्मिक, पौराणिक, ऐतिहासिक स्थलों को जोड़कर एक कारीडोर बनाया जाये जिससे यहां पर्यटक उद्योग को बढ़ावा मिलेगा वहीं हजारों लोगों को रोजी, रोजगार के अवसर मिलेंगे। कुटीर उद्योगों का विकास होगा और उत्तर प्रदेश से उत्तरांचल प्रदेश अलग होने के बाद पूर्वांचल में आने वाले हजारों विदेशी पर्यटकों से विदेशी मुद्रा भी अर्जित होगी और कालीन उद्योग, बनारसी साड़ी उद्योग तथा हस्त निर्मित वस्तुओं को बाजार मिलेगा। अतः सीता समाहित स्थल सीतामढ़ी को पर्यटन क्षेत्र बनाकर कारीडोर बनाया जाये।

(xiv) Need to provide adequate quantity of urea and ammonium sulphate fertilizers to farmers in Bihar

श्री बैद्यनाथ प्रसाद महतो (बाल्मीकिनगर): बिहार में यूरिया एवं अमोनियम सल्फेट खाद की भारी कमी है जिसके कारण बिहार के किसानों के सामने हाहाकार मचा हुआ है। बिहार को अभी तुरन्त दो लाख चालीस हजार मीट्रिक टन यूरिया खाद की सख्त जरूरत है।

दूसरी ओर अमोनियम सल्फेट बिहार को विगत दो वर्षों से देना बंद कर दिया गया है, जबकि उत्तर प्रदेश एवं प० बंगाल को अमोनियम सल्फेट खाद नियमित रूप से दिया जा रहा है। बिहार के किसानों को अमोनियम सल्फेट उक्त दोनों राज्योंसे मंगाकर अपना काम चला रहे हैं, जो खरीद में महंगा पड़ता है।

अतः मैं भारत सरकार से मांग करता हूँ कि किसानों के हितों को ध्यान में रखते हुए सीधे बिहार को यूरिया एवं अमोनियम सल्फेट उर्वरक खाद की आवश्यकता के अनुसार शीघ्र भेजने की कार्रवाई करें।

(xv) Need to open offices of Assistant Labour Commissioner and EPFO at Villupuram in Tamil Nadu or Puducherry

SHRI M. ANANDAN (VILUPPURAM): In my constituency the following Central Government establishments are located:

- (i) Railway Offices;
- (ii) Granite Mines and Stones Quarries;
- (iii) FCI Depots
- (iv) Banks and Insurance establishments;
- (v) National Highways Authority of India.

In the adjacent district of Cuddalore major Public Sector Undertaking of Neyveli Lignite Corporation of India Ltd., employing around 25,000 workforce. There are other major companies like M/s Nagarjuna Oil Refinery that are also coming up in Cuddalore. Cuddalore is one of the important ports and thousands of labourers are employed in the region.

Besides, Puducherry the Union territory is adjacent to my Constituency, where lot of PSUs like ONGC, GAIL, Banks, Insurance, Telecom Industries, FCI and CWC Depots are located.

For redressal of grievances, workers/Trade Unions employees in the above industries have to go to Chennai Regional Labour Commissioner's Office after travelling 100 to 150 KMs distance. Therefore, I request you to please relocate one of Assistant Labour Commissioner's Office at Villupuram or Puducherry and one PF Commissioner Office at Villupuram or Neyveli urgently to address the needs of labourers working in the region.

(xvi)Need to widen the bridges and repair roads in Chhapra and Muzaffarpur in Bihar

डॉ. रघुवंश प्रसाद सिंह (वैशाली): बिहार राज्य के एन.एच. 102 छपरा से मुजफ्फरपुर की स्थिति जर्जर है और इस उच्च राजमार्ग के सरैया में बाया नदी का पुल संकीर्ण और जीर्णशीर्ण होने के कारण प्रत्येक दिन जाम रहता है। कस्बे के सड़क के हिस्से पानी लगने से ज्यादा खराब हो गयी है।

अतः आग्रह है कि इस राजमार्ग के सरैया में बाया नदी में चौड़ा पुल बनाने, अन्य छोटे और पुराने पुलों के स्थान पर चौड़ा पुल बनाने, कस्बे और बाजारों के हिस्से की सड़कों को पी.सी.सी. सड़क बनाने और टूटी फूटी सड़क के हिस्से को दुरुस्त करने हेतु आवश्यक कार्रवाई की जाए।

(xvii)Need to provide stoppage of Sainagar-Shirdi-Howrah Express (Train nos. 12573/12574) and Lokmanya Tilak (T) – Kamakhya Karmabhoomi Express (Train Nos. 15611/15612) at Chakradharpur Railway Station in Jharkhand

श्री मधु कोड़ा (सिंहभूम): ट्रेन संख्या 12573/12574 साईनगर-शिरडी-हावड़ा एक्सप्रेस तथा 15611/15612 लोकमान्य तिलक (टी)- गुवाहाटी कामाख्या कर्मभूमि एक्सप्रेस अप-डाउन लाईनों में चक्रधरपुर स्टेशन होकर गुजरती है। चक्रधरपुर रेल मंडल का मुख्यालय है, साथ ही कोल्हान प्रमण्डल के मुख्यालय चाईबासा का निकटवर्ती रेलवे स्टेशन है।

उक्त ट्रेनों का ठहराव चक्रधरपुर स्टेशन पर नहीं दिया गया है।

ज्ञानेश्वरी एक्सप्रेस हादसे के बाद एक वर्ष की अधिक की अवधि से उक्त मार्ग पर रात्रिकालीन ट्रेनों का आवागमन बंद है, जिससे चक्रधरपुर क्षेत्र के यात्रियों को काफी कठिनाई हो रही है।

उक्त ट्रेनों का ठहराव चक्रधरपुर स्टेशन पर किए जाने से रेलयात्रियों को काफी सुविधा होगी। साथ ही रेलवे को भी लाभ होगा। यात्री सुविधा को ध्यान में रखते हुए ट्रेन संख्या 12573/12574 तथा ट्रेन संख्या 15611/15612 का ठहराव चक्रधरपुर रेलवे स्टेशन पर दिया जाये।

12.40 hrs

STATEMENT BY MINISTERS –Contd.

(iii) Bomb blast near Delhi High Court

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Mr. Deputy Speaker, Sir, it is with profound sorrow and regret that I inform the House of a bomb blast that took place this morning in Delhi.

At about 10.14 a.m., a high intensity blast occurred between Gate No. 4 and Gate No.5 of the Delhi High Court. There is a Reception Centre between the two Gates where passes are issued. The bomb blast took place just outside the Reception Centre. It is suspected that the bomb was placed in a briefcase.

According to last reports, 9 people have died and 47 have been injured. Most of the injured have been removed to Dr. RML Hospital. Some have been removed to AIIMS and other nearby hospitals. Some of the injured have suffered serious injuries. A few others with minor injuries are being treated at the dispensary of the High Court.

The scene of the incident was cordoned off immediately. Ambulances reached the scene and removed the injured within 20 minutes.

A CFSL team is at the place of the incident. Teams from the NIA and NSG are also at the place of the incident. A post blast investigation team of the Delhi Police is also carrying out investigations.

Delhi is a target of terrorist groups. When Parliament is in Session and during certain other times of the year, Delhi is placed on high alert. Intelligence agencies constantly share intelligence inputs with Delhi Police. Intelligence pertaining to threats emanating from certain groups was shared with Delhi Police in July, 2011. At this stage, it is not possible to identify the Group that caused the bomb blast today.

In the last few years, several measures have been taken to strengthen Delhi Police. Despite the capacity that has been built and despite Delhi Police remaining on high alert, the tragic incident occurred today.

The objective of terrorist groups is to strike fear and to destabilize the country. We are clear in our mind that there is no cause that will justify terrorist acts. Government unequivocally condemns the terrorist attack that took place today. The investigation of the case will be entrusted to the NIA.

On behalf of the Government, I offer my sincere condolences to the families of those who lost their lives. I offer my sympathies to those who have been injured and I assure the House that we will extend the best medical treatment to the injured.

At this point of time, I appeal to the House and to the people of the country that we must remain resolute and united. We must not show any vacillation. We shall never be intimidated by terrorist groups. We are determined to track down the perpetrators of this horrific crime and bring them to justice.

श्री लाल कृष्ण आडवाणी (गांधीनगर): उपाध्यक्ष महोदय, राजधानी दिल्ली में संसद के इतनी निकट इस प्रकार की घटना हो जाए, निःसंदेह हम सब इसकी निन्दा करते हैं और अपेक्षा करते हैं कि सरकार ने सदन को जो आश्वासन दिया है कि वे शीघ्रातिशीघ्र विभिन्न एजेंसियों का उपयोग करके अपराधियों को खोज निकालेंगे और समुचित कार्यवाही करेंगे, यह जरूर पूरी होगी।

उपाध्यक्ष महोदय, आज स्वाभाविक रूप से हम सब के मन में बहुत दुख है कि भारत की राजधानी में इस प्रकार की घटना फिर से हुई है और निश्चित रूप से विश्वभर के लिए यह महत्वपूर्ण बात है कि फिर से एक बार भारत की राजधानी में इस प्रकार का आक्रमण हुआ है। मैं नहीं जानता हूँ कि इसका कितनी मात्रा में इस बात से संबंध है, 9/11 के दस साल अभी पूरे होने वाले हैं, आने वाली 11 सितम्बर को उस घटना के दस साल पूरे होंगे। मैं नहीं जानता हूँ, लेकिन कई बार इसी प्रकार की सोच आतंकवादियों के इन गिरोहों में रहती है, यह हमारे लिए जरूर चिन्ता की बात है।

उपाध्यक्ष महोदय, मेरा सुझाव होगा कि इस घटना को ध्यान में रख करके, जिन नौ लोगों की मृत्यु हुई है और हमने सुना है कि 47 लोग घायल हुए हैं, उनमें भी कुछ गंभीर रूप से घायल हैं। उनके प्रति सहानुभूति और मन का शोक प्रकट करने के लिए तथा साथ-साथ शासन के इस संकल्प को, कि हम इन अपराधियों को खोज निकालेंगे, उन्हें दंडित करेंगे। उसमें सारा देश एकमत है, इस बात को प्रकट करने के लिए अगर आज हम सदन की कार्यवाही इसके बाद स्थगित करें तो उचित होगा।

SHRI BASU DEB ACHARIA (BANKURA): Mr. Deputy-Speaker, Sir, today a tragedy has taken place in the morning at 10.15. The Home Minister has just given a statement and he has assured the House that all steps will be taken to track down, to apprehend and to take action against the terrorists who are responsible for this dastardly action.

Within a period of four months, two incidents have taken place at the same place and Delhi has become a soft target of the terrorists. Today is not the time for criticism. Entire nation is united to fight against the terrorism and terrorist activities. Terrorists have no religion. उनका कोई धर्म नहीं है, कोई मजहब नहीं है, सो एकजुट होकर हमको इनका मुकाबला करना है। We have to face the challenge unitedly. Entire nation is united because they are out to destabilize our nation; they are out to divide our nation. So, there is a need for united action. We sincerely hope that every step will be taken to contain and curb the terrorist activities which are taking

place in our country. We convey our heartfelt condolences to the families who have been killed. We also hope that those who have been injured, they will recover. There are some persons who are seriously injured and casualties may increase. So, we convey our condolences. We should take a pledge to fight against terrorism which is causing hardship. They are out to divide our country.

श्री मुलायम सिंह यादव (मैनपुरी): उपाध्यक्ष महोदय, आज जो आतंकवादियों के द्वारा हमला हुआ है, वह पूरे देश के लिए और पूरी मानवता के लिए गम्भीर और बहुत दुखद घटना है। अब यह समय नहीं है, बसुदेव आचार्य जी ने ठीक कहा है, हम सब लोग मिलकर, एक होकर आतंकवादियों का कैसे खात्मा किया जाये, इसका संकल्प लेना है और ले भी चुके हैं। आश्चर्य यह है कि अभी आडवाणी साहब ने बताया था कि “दस साल होने वाले हैं, यह हमारे लिए जरूर चिन्ता की बात है।” इसके बाद पार्लियामेंट के निकट हमला शुरू हो गया है। मुम्बई, जो हमारे देश की आर्थिक राजधानी है, उस पर दो बार हमला हो चुका है।

सरकार ने आश्वासन दिया है, सरकार पहले भी आश्वासन देती रही है, उसमें पूरी तरह देश की जनता का, पूरे देश के लोगों का, पूरे सदन का सहयोग है तो फिर क्या कमियां रह जाती हैं कि हम उन आतंकवादियों के खिलाफ कड़ी कार्रवाई नहीं कर पाते हैं। हम फिर दोहराना चाहते हैं कि यह मामूली बात नहीं है। मैंने पहले ही सुबह कहा था कि आतंकवादी आते हैं, ठहरते हैं, देश के अन्दर आसानी से रहते हैं और घटना करके फिर चले भी जाते हैं तो इस पर गम्भीरता से सरकार को, गृह मंत्री जी को सोचना चाहिए और देश को बताना भी चाहिए कि कहां खामियां हैं, ताकि इसमें जहां हम लोग सहयोग कर सकते हैं, वह सहयोग करें।

उपाध्यक्ष महोदय, हम चाहते हैं कि जिनकी अभी तक मौत हो चुकी है या जिनकी हालत गंभीर हैं, गंभीर के मायने है, जिनकी हालत ज्यादा खराब है, यह मेरी कामना है कि किसी और व्यक्ति की मौत न हो। इस वक्त सरकार सदन में उनकी आर्थिक सहायता के लिए ज्यादा से ज्यादा मदद करने की जरूर घोषणा करें। यह उन परिवारों के लिए और उन दुखी लोगों के लिए सांत्वना होगी। कुछ न कुछ सरकार की तरफ से उनके लिए नौकरी की मदद, आर्थिक मदद जो भी कर सकते हों, वह करें। यह कर सकते हैं, यह करना होगा, यह करना चाहिए। इससे देशवासियों को कम से कम एक विश्वास होगा कि हमारी सरकार और जनप्रतिनिधि भी इस मामले में उनके दुख में साथ हैं। अगर वे दुखी होंगे, उनके साथ कोई दुर्घटना होगी, तो हम उनके साथ रहेंगे, यह इस देश की जनता में विश्वास पैदा करना पड़ेगा।

महोदय, जब भी आतंकवादियों द्वारा दुर्घटना होती है या वे हत्याएं करते हैं, हमला करते हैं तो एक विशेष वर्ग को पूरा देश शक की दृष्टि से देखता है। यह गंभीर बात है। मैं सदन के अंदर कहना चाहता हूँ

कि यह बंद होना चाहिए। एक विशेष वर्ग को शक की दृष्टि से देखा जाता है, मैं नाम नहीं लेना चाहता हूँ, यह सबसे ज्यादा खतरनाक है। इसी तरह से एक विशेष वर्ग या विशेष धर्म को मानने वाले लोगों पर हर आतंकवादी घटना के बाद शक करना देश के लिए बहुत खतरनाक स्थिति है। ...(व्यवधान) ऐसा अक्सर हुआ है और हो रहा है। यह बात मैं ऐसे ही नहीं कह रहा हूँ। ...(व्यवधान) इस पर बहस हो रही है। ...(व्यवधान) इसलिए हम चाहते हैं कि ये जरूर आश्वस्त हों। ...(व्यवधान)

उपाध्यक्ष महोदय : कृपया समाप्त करें।

श्री शरद यादव।

श्री शरद यादव (मधेपुरा): उपाध्यक्ष महोदय, आडवाणी जी ने, गृह मंत्री जी ने, मुलायम सिंह जी ने और वासुदेव आचार्य जी ने जो बातें कही हैं, उन्हें दोहराने की जरूरत नहीं है। जितने भी हमले हो रहे हैं, मैं अपनी पार्टी की तरफ से उनकी घोर निन्दा करता हूँ। गृह मंत्री जी ने ठीक कहा है कि सारी घटनाओं से हम लोग और यह देश किसी भी कीमत पर घुटने नहीं टेकेगा, मुकाबला करेगा। जिस दिन से देश आजाद हुआ उस दिन से हम ऐसी सब चीजों का मुकाबला करने का काम करते आये हैं। मैं अंत में सिर्फ यही निवेदन करूंगा कि आज एक किलोमीटर दूर यह घटना हुई है और सारी सावधानी के बाद भी घटना हुई। गृह मंत्री जी, इस सदन में बहुत अनुभवी लोग हैं। कभी-कभी आपको उन्हें जरूर बुला लेना चाहिए। बहुत सी चीजें आपको बतायी जा सकती हैं कि इसमें से रास्ता कैसे निकलेगा। एक ही बात कहता हूँ कि डस्टबिन में बहुत बम निकले, असम में भी निकले। ये सफाई वाले लोग हमारी मां के जैसा काम करते हैं, मां, मां इसीलिए कहलाती है क्योंकि बचपन में वह हमारे लिए यही काम और सफाई करती है। रेल पर जो हमले होते हैं, वहां जो वैंडर्स हैं और कुली हैं, ये असली लोग हैं, जो आपको खबर दे सकते हैं। इसी तरह से समुद्र में बहुत से लोग काम कर रहे हैं। आपकी पुलिस निगरानी कर रही है, मैं उसकी आलोचना नहीं करता हूँ। कई बार कोई उसे सूटकेस में ले जा रहा है तो आदमी क्या करेगा, लेकिन जो जनता है, समाज है, उससे हमारा इंटरैक्शन इस मौके पर जरूर होना चाहिए। पूरे समुद्र में लाखों लोग हैं, जो यह खबर दे सकते थे कि कैसे-कैसे ये लोग आये हैं?

आप किसी तरह का भी कदम उठाएं। हम आप के सहयोग में खड़े हैं और यह देश भी खड़ा है। लेकिन इस सदन में कई ऐसे अनुभवी लोग हैं जो जमीन से समझ रखते हैं। ऐसे लोगों से कभी आप की बात होगी तो यही कहेंगे कि हम आप की बहुत मदद कर सकते हैं। आडवाणी जी बहुत वरिष्ठ नेता हैं। उन्होंने इतने वर्ष यहां बिताए हैं। सरकार से कोई हिस्सेदारी नहीं मांग रहे हैं।

उपाध्यक्ष महोदय : कृपया संक्षेप कीजिए।



श्री शरद यादव : यह चुनौती है। मैं माफी चाहता हूँ। इसमें सब लोगों की जो राय है और एक बात और होनी चाहिए कि अकेले आप की तरफ से संवेदना नहीं बल्कि पूरी सदन से संवेदना जाए। यह हम लोगों की मंशा है। आप सदन में इस घटना की भर्त्सना कीजिए और संकल्प दीजिए की हम लोग इस के सामने देश की लड़ाई को रोकने वाले नहीं हैं, थमने वाले नहीं हैं, इससे मुकाबला होगा। धन्यवाद।

उपाध्यक्ष महोदय : सदन की भावना को देखते हुए मैं सदन की कार्यवाही कल दिनांक 8 सितम्बर, 2011, 11.00 बजे तक स्थगित करता हूँ।

12.56 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, September 8, 2011/Bhadra 16, 1933 (Saka).*
